

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

IA 93619/2019, 93623/2019, 93626/2019, in Criminal Appeal No(s).
1696/2019

DHANANJAY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 93626/2019 - EXEMPTION FROM FILING O.T.
IA No. 93623/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 93619/2019 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS)

Date : 06-01-2020 These matters were called on for hearing today.

For Appellant(s)

Mr. Amit Anand Tiwari, AOR
Ns, Deyani Gupta, Adv.

For Respondent(s)

Mr. Ashok Kumar Singh, AOR
Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

In compliance to Hon'ble Court's order dated 15.11.2019, Ld. Counsel for appellant has not filed spare copy. Hence NLPA could not be issued. Viewed thus, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

RAJIV KALRA
Registrar